IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.

CP 257/98 in

DA 428/97



New Delhi this the 19th day of November, 1998

Hon'ble Smt.Lakshmi Swaminathan, Member (3) Hon!ble Shri K.Muthukumar, Member (A)

Mohan Lal Sharma s/O Shri S.L.Sharma, R/O A-112, Partap Nagar, Patparganj, New Delhi.

... Applicant

(By Advocate Ms Jasvinder Kaur)

Vs.

Shri T.S. Krishna Murthy, Secretary, Department of Company Affairs, 5th Floor, A Wing, Shastri Bhawan, New Delhi.

... Respondent

ORDER (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Member (J)

Ms Jasvinder Kaur, learned counsel submits that after filing the present CP 257/98, the petitioner had also filed Delhi another C.P. in the Hon'ble/High Court which has been dismissed the on the ground that/Department is not guilty of any contumacious disobedience of the order. Learned counsel seeks permission to withdraw the CP.

Permission to withdraw the CP is granted. Accordingly CP 257/98 is dismissed as withdrawn.

(K.Muthukumar)

Memoer (A)

(Smt.Lakshmi Swaminathan) Member (J)

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